14. 55 pte.

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMEND-MENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): Sir, I beg to move for leave to introduce a Bill to provide for the inclusion in, and the exclusion from the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes of certain castes and tribes."

The motion was adopted.

SHRI DHANIK LAL MANDAL: I introduce the Bill.

14. 56 hrs.

MENTAL HEALTH BILL

स्वास्थ्य और परिवार कस्थान मंत्रालय में राज्य मंत्री (भी जगबन्नी प्रसाद यावन): उपाध्यक महोदय, मैं प्रस्ताव करता हूं कि मानसिक रूप से बीमार व्यक्तियों के उपचार और उनकी देखरेख से सम्बन्धित विधि का समेकन और संकोधन किरान के लिये, उनकी सम्पत्ति और कार्यकलायों की बा बेहतर उपबन्ध करने के लिए और उससे सम्बन्धित या उसके प्रानुष्मीक विषयों के लिए विधेयक को पूरस्वापित करने की प्रमुमति दी जाय।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to consolidate and amend the law relating to the treatment and care of mentally ill persons, to make better provision with respect to their property and affairs and for matters connected therewith or incidental thereto."

The motion was adopted.

श्री चगदम्बी प्रसाद यादव : मैं विश्लेयक पुर:-स्वापित करता हूं। 14.57 hrs."

METRO RAILWAYS (CONSTRUCTION OF WORKS) BILL

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): Sir, I beg to move for leave to introduce a Bill to provide for the construction of works relating to metro railways in the metropolitan cities and for matters connected therewith.

MR DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the construction of works relating to metro railways in the metropolitan cities and for matters connected therewith."

The motion was adopted.

PROF. MADHU DANDAVATE: I introduce the Bill.

14.58 hrs.

## MATTERS UNDER RULE 377

(i) REPORTED CLOSURE OF EDUCATIONAL INSTITUTIONS IN BIHAR

का॰ रामकी सिंह (भागलपुर) : उपाध्यक्ष महोदय, नियम 377 के धन्तर्गत मैं धाप की सेव मैं यह वक्तज्य रख रहा हूं:

यह युःख एवं युर्णान्य का विषय है कि कई महीनों से बिहार में सरस्वती मन्दिर, विशेषकय विश्वविद्यालय एवं महाविद्यालय बन्द पड़े हैं। यह केवल विद्याचियों के लिए ही नहीं, वरन, सिमावकों के हित में भी मुभ नहीं है। सवन को जात ही है कि बिहार में निकाण संस्थाओं की इस समावित के रीछे सारकाण के पत्र विवित्त की चलता हुमा विवाय है। इस सम्बन्ध में प्रमासन का जो भी राजनैतिक निर्णय हो, किन्तु इसमें हमारे छात्रों का ही प्रत्यक्ष सकस्याण हो रहा है। सतः मैं सावरणीय शिक्षा मंत्रों जी से जो राष्ट्र में सभी शिक्षा के सर्वोच्च कर्णधार है, साग्रह कर्णगा कि इस दिशा में वे सपना समिकम प्रारम्भ कर्ण एवं बिहार जा कर सर्वोच्च कर्णधार है, साग्रह कर्णगा कि इस दिशा में वे सपना समिकम प्रारम्भ कर्ण एवं बिहार जा कर सर्वोच्च कर्णधार एवं छात्रे नैताओं की एक वैठक वृत्रों कर समाधान निकालों । मुझे विश्वास है कि 90 प्रतिशत छात्र तिकाण संस्थाओं में सन्ययन करना थाहत्रे है । ऐसी स्थिति में अब वीर्षव

प्रोप्मायकास को समाप्त कर सिकाण संस्थाओं को खोल देना चाहिए क्योंकि गत तीन माह से प्रयक्तास है ही । मेरा इतना ही निवेदन है कि सिका मंत्री अपेक्षित गति के साथ इस गत्यावरोध को दूर करने के लिए अपने कदन बढ़ायें क्योंकि इतनें बिहार के हजारों छालों का जीवन जुड़ा हुआ है । चूंकि शिका मंदी जी के प्रति हमारे यहां प्रत्यन्त प्रतिष्ठा है धीर वे धारकण के विवाद में एक तटस्य एवं निव्यक्त व्यक्ति माने जाते हैं, इसलिए मुझे धाला ही नहीं वरन, विश्वास है कि बिहार का छात्र सनुवाय उनके इस सुध धिन कम का आंदद करेगा धोर सरस्वती मन्दिर के कपाट खुल सार्थेंगे।

## (ii) reported closure of Sheelvata Colliery, Meghalaya

PROF. DILIP CHAKRAVARTY (Calcutta South): Under Rule 377, I am raising a matter of public importance which is lying unsolved in the Ministry of Energy for the past 13 months for an appropriate decision.

The Sheelvata Colliery, Meghalaya, is lying closed for the last two years.

It is the declared policy of the Government to allow the working of the workable

## 15.00 hrs.

In the course of the last 13 months when the Janata Government came to power, several representations had been made to the Ministry of Energy for taking steps for opening the mine. As a result of the closure of the mine, consequent upon the promulgation of the amended Ordinance in 1976, the staff and labour associated with the concern got unemployed and the Government also do not appear to have any concern either for their fate and plight or the beneficial contribution which this colliery, though small in size, would make by employing or generating employment opportunities and for the development of the backward tribal region. The present static condition of the colliery, therefore, does not help anyone with any benefit. I urge the Minister for Energy once again to take expeditious steps to create conditions so that the Sheelvata Colliery in Meghalaya can be brought back to working condition again.

## (iii) REPORTED UNBASY SITUATION IN PUBLIC SECTOR UNDERTAKINGS

SHRI TULSIDAS DASAPPA (Mysore): Mr. Deputy-Speaker, Sir, I would like to make the following statement.

From the Newspaper Reports, The Hindu, dated 7th April, 1978, the Decean Herald, dated 6th April, 1978 and the Public Express, dated 5th April, 1978, I learn that a very uneasy situation is developing in all the Public Sector Undertakings due to the unfair and unsympathetic approach of the Managements.

It is a known fact that the Managements of these Public Undertakings have reached final stages of Wage negotiations with the non-executives (after nearly a year's prolonged and protracted deliberations). The Officers who have had a raw deal in the past, especially in the 1973 pay revision compared to their counterparts in other Central Government Undertakings have been clamouring for justice. These industries employ over 6,000 Executives in Bangalore alone. Another 4,000 executives employed in the units of these undertakings situated elsewhere in the country. Surely, we cannot afford to overlook the genuine demands of this mass of officers to set right the wrong done to them in the past. I must emphasise that these officers represent the technological genius of the country in vital areas of machine tools, aeronautics decreases tics, electronics, communications etc., and are responsible for stimulating the industrial growth of the nation in these vital sectors. It is the attitude of such managements that causes braindrain from the country.

Each individual Officers' Association has submitted to the respective Managements the pay revision proposals for professional and Managerial workers in the month of August '77. Nothing has been heard of from the Managements and they refuse to entertain the pleas of these Executives to be even heard under the ostentatious plea that Officers' Associations are not recognised and there is no legal compulsion to talk to them on the issues that are of paramount importance to officers. This obdurate approach on the part of the managements is because the supervisory and managerial personnel working in Public Sector Undertakings are neither covered by Industrial Disputes Act, nor by the Article 12 nor 311 of the Constitution. The Central Government has recognised the constructive role of the Officers' Associations and has requested the representatives of All India Coordination Committee of Officers' Organisations to take part in the deliberations of International Labour Organisation at Geneva and Moscow.

Special provision is being made to give the Officers' Associations a legal seal in the Comprehensive Industrial Relations Bill which is on the anvil. When such importance is being given to